

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.675
TO BE ANSWERED ON 20TH JULY, 2016**

DISCLOSING CALL DETAILS OF INDIVIDUALS

675. SHRI P.C. MOHAN:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether complaints have been received regarding the breach of security of individual's cell phone details by private security agencies;
- (b) if so, the details of the cases, State and service provider-wise;
- (c) the action being taken against the service provider for breach of trust;
- (d) whether any agency or agencies have been appointed by the Government for mobile phone investigation; and
- (e) if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS &
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI MANOJ SINHA)**

(a) to (c) Madam, Department of Telecommunications has not received any formal complaint regarding the breach of Security of individual's cell phone details by private security agencies. However, there were media reports in The Tribune(e-news paper, Delhi edition) over internet with the headlines 'Police bust gang selling CDR' on 11th July 2016 which indicated that a gang of four persons has been arrested by Crime Branch of Delhi Police that used to leak call details records (CDR) to a private detective agency.

(d) & (e) As per Media Reports, Crime Branch of Delhi Police has arrested four persons, along with a Constable of Uttar Pradesh Police, in relation with the leakage of CDRs and is investigating the case. Department of Telecommunications has issued the Standard Operating Procedures (SOPs) on 2nd January, 2014 to Telecom Service Providers (TSPs) to handle Lawful Interception & Monitoring. In these SOPs it has been inter-alia mandated to facilitate the information only against the requests made by Nodal officers of Law Enforcement Agencies(LEA) and other investigation authorities of LEAs/Security Agencies under Section 92 of Criminal Procedure Code (Cr. PC) and /or under any other Act having specific provisions.
